Sector	Area	Target Volume (LKM)
11.	Himalayan Foreland	1300
	Spiti Zanskar	500
	Karewa	300
72	Total	40835
OIL		
Area-1 (Sector-I)	Assam and Arunachal Pradesh	2360
Area-1 (Sector-II)	Assam and Arunachal Pradesh	870
Area-2 (Sector-I)	Nagaland	670
Area-2 (Sector-II)	Manipur	870
Area-2 (Sector-III)	Karbi-Anglong and North Cachar Hills	875
Area-2 (Sector-IV)	Mizoram and Tripura	1763
	Total	7408
	Grant Total (ONGC+OIL)	48243

Ban on use of petroleum coke

1090. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is planning to ban the use of petroleum coke throughout the county;
- (b) whether it is a fact that Government is planning to curb import of petroleum coke;
 - (c) if so, the details thereof;
 - (d) what is the annual consumption of this petroleum product in the country; and
- (e) out of the total consumption, how much is produced in the country and how much is being imported during the last three years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Supreme Court vide its order dated

24.10.2017 passed in WP(C)13029 of 1985 has banned the use of petroleum coke in the States of Uttar Pradesh, Haryana and Rajasthan w.e.f. 01.11.2017. Use of petcoke in Delhi is already banned. The Government has enhanced the Import duty on Petroleum Coke from 2.5% to 10% vide notification no. 92/2017-Customs dated 14.12.2017.

- (d) The annual consumption of Petroleum Coke during 2016-17 was 23964 thousand metric tonnes.
- (e) The details of domestic production and import during the last three years is given below:

Production and imports of petroleum coke during last three years in TMT

Year	Production	Imports
2014-15	11678	6165
2015-16	13319	10041
2016-17	12920	14416

Source: Petroleum Planning and Analysis Cell (PPAC)

Augmentation of revenue proceeds due to increase in oil prices

- 1091. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether revenue proceeds of the Union Government and the State Governments get augmented as a result of increase in petroleum prices;
- (b) if so, the quantum of increase in revenue receipt of the Union and State Governments as a result thereof during each of the last two years; and
- (c) the quantum of such increase at Central and at State levels during the said period?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The revenue proceeds of the Union Government and State Governments get augmented as a result of increase in petroleum prices as under:-

- Increase in customs duty on imports with increase in the international prices of petroleum products.
- Increase in royalty levied on exploration of crude oil and natural gas with the increase in the benchmark prices.